

**In the Court of the Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)**

In the matter of:

1. Sh.Vipin Gupta s/o Sh. Bal Ji, r/o Village Jamuna Niwas, Ward No. 3, P.O. Rampur, Tehsil Rampur Bushahr, District Shimla, H.P.

2. Smt. Khushi d/o Sh. Suranjan Lal r/o Village Karali, P.O. Dansa, Tehsil Rampur Bushahr, Distt. Shimla, H.P. . *Applicants.*

*Versus*

General Public

*.. Respondent.*

*Registration of Marriage under section 8(4) of the H.P. Registration of Marriage Act, 1996 (Act No. 21 of 1997).*

Whereas, the above named applicants have made an application before me under section 8 (4) of H.P Registration of Marriage Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their Marriage on 14-05-2025 at Rampur, Tehsil Rampur, Distt. Shimla (H.P.) with prevailing rites and customs but due to some unavoidable circumstances it could not be entered in the record of Municipal Council Rampur Bushahr, Tehsil Rampur, Distt. Shimla, H.P.

And whereas, they have also stated that the said marriage has not been registered till today at M.C. Rampur, Tehsil Rampur due to some unavoidable circumstances and having busy schedule due to their profession and now, therefore, necessary order of the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has any objection regarding the registration of marriage of above named applicants, they should appear before the undersigned on or before 15-10-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued today on 16th day of the September, 2025 under my hand and seal of the court.

Seal.

Sd/-  
(HARSH AMRENDER SINGH, HAS),  
Sub-Divisional Magistrate,  
Rampur Bushahr, District Shimla (H.P.).

**In the Court of Shri Mukesh Sharma, HAS, Sub-Divisional Magistrate,  
Kumarsain, District Shimla (H.P.)**

Sh. Sanjeev Kumar s/o Late Sh. Devi Ram, r/o Village Shanand, Post Office & Tehsil Kumarsain, District Shimla, H.P.

*Versus*

General Public

Application under section 13(3) of the Registration of Birth & Death Act, 1969 to enter the death of my mother Smt. Samedha in the record of Gram Panchayat Kumarsain and Condon of delay of Smt. Samedha, w/o Late Sh. Devi Ram in record of the Registrar, Birth & Death, Gram Panchayat Kumarsain.

Whereas Sh. Sanjeev Kumar s/o Late Sh. Devi Ram, r/o Village Shanand, Post Office & Tehsil Kumarsain, District Shimla, H.P. has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Registration of Birth & Death Act, 1969 to enter the death of his mother namely Smt. Samedha, w/o Late Sh. Devi Ram, r/o Village Shanand, Post Office & Tehsil Kumarsain, District Shimla, H.P. in the record of Registrar, Birth & Death-*cum*-secretary, Gram Panchayat Kumarsain, Tehsil Kumarsain as under :—

Name of deceased person	Relation of deceased person with applicant	Date of Death
Smt. Samedha w/o Late Sh. Devi Ram	Mother	01-01-2001

Hence, this proclamation is hereby issued to the general public and if they have any objection/claim with regard to entry of death of Smt. Samedha in record of the registrar, Birth & Death-*cum*-secretary, Gram Panchayat Kumarsain, Tehsil Kumarsain, Distt. Shimla, H.P. then they may file their written objections/claims in this court on or before one month of publication of this proclamation in Government Gazette, failing which the necessary orders will be passed for entry of death.

Issued on 11th day of September, 2025 under my seal & signature.

Seal.

Sd/-  
*Sub-Divisional Magistrate,  
Kumarsain, District Shimla (H.P.).*

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**In the Court of Dr. Shashank Gupta, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,  
Theog, District Shimla, H. P.**

In the matter of:

1. Sh. Suresh Kumar Sharma s/o Late Sh. Ram Krishan, r/o Village Sabhyal, P.O. Bhogra, Tehsil Theog, District Shimla, Himachal Pradesh.

2. Smt. Asha Kiran Sharma d/o Sh. Prem Chand, r/o Village Kuftu (Bag), P.O. Deola, Tehsil Sunni, Distt Shimla, Himachal Pradesh. . . Applicants.

*Versus*

General Public

. . Respondents.

*Proclamation for the registration of marriage under section 15 of the Special Marriage Act, 1954.*

Sh. Suresh Kumar Sharma s/o Late Sh. Ram Krishan, r/o Village Sabhyal, P.O. Bhogra, Tehsil Theog, District Shimla, Himachal Pradesh and Smt. Asha Kiran Sharma d/o Sh. Prem Chand, r/o Village Kuftu (Bag), P.O. Deola, Tehsil Sunni, Distt Shimla, Himachal Pradesh have filed an application alongwith affidavits before the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 27-06-1989 and they are living as husband and wife since then, hence their marriage is to be registered under Special Marriage Act, 1954 under section 15.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court within 30 days from the date of publication of this notice, after that no objection will be entertained and marriage will be registered accordingly.

Given under my hand and seal of the court on this 12-09-2025.

Seal.

Sd/-  
(DR. SHASHANK GUPTA, HPAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Theog, District Shimla, H. P.*

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